

(d) if so, the reasons for not providing the PNG gas connections to DDA complex; and

(e) if not, by when the work could start and get completed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Indraprastha Gas Limited (IGL) plans to provide domestic PNG connections to Alakhanda Residential Housing Complex by laying of PNG pipeline infrastructure and by inviting registration, along with payment towards refundable security deposit, from individual residents for a PNG connection. PNG connections in Central Government Officers flats/Quarters have been provided on the advice, along with payment, by CPWD.

(b) Underground PNG pipeline has already been laid from CNG Station of IGL, located in Okhla Phase-I, up to a point close to Tara Apartment, through PWD main road (Ravi Dass Marg). PNG connections have not been provided to residents of Tara Apartments.

(c) Till date, permission is awaited from MCD.

(d) Does not arise.

(e) The work to provide domestic PNG connections in DDA complex and Tara Apartment would start on receipt of digging permission from MCD/PWD, for which applications have been filed. Given the nature of terrain in DDA Residential Complex, it will take about 6-8 months to complete the project and provide PNG connections to those residents who register with IGL for PNG connection.

Increase in commission of petrol pump dealers

3070. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the breakup of the petrol pump dealer's commission as per Government orders for increase in dealer's commission on 26 June, 2011;

(b) the names of the constituents/heads of expenses of dealers considered for increase in dealer's commission and the values considered/decided for each head of expense;

(c) the approved escalation formula to neutralize the impact of price hike in petrol and High Speed Diesel (HSD) and increase in All India Consumer Price Index (AICPI);

(d) whether the oil corporations are bound to increase the dealer's commission as per the formula; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Government has constituted a Committee in September, 2010 to look into the issues relating to Dealers of Retail Outlets of Petrol and Diesel under the Chairmanship of Joint Secretary (Marketing), Ministry of Petroleum and Natural Gas. The terms of the reference of the Committee, *inter-alia*, included to devise a suitable mechanism for fixation of Dealer's commission including examining the feasibility of having Dealer's commission as a fixed percentage of the invoice value of Petrol and Diesel. The Committee has submitted its report in January, 2011. After considering the recommendations of the Committee, the Government has revised the Dealers' commission of Petrol from Rs. 1218/- per kilolitre to Rs. 1499/- per kilolitre and of Diesel from Rs. 757/- per kilolitre to Rs. 912/- per kilolitre with effect from 1.7.2011.

In the above Dealers' commission, in addition to the existing elements, following two new elements have been included:

(i) Bank charges of Rs. 20/- per kilolitre

(ii) Dealers remuneration at the fixed rate of Rs. 12,000/- per month.

Thus the elements of Dealers' commission now consists of the following:

(i) Operating cost including salary and wages, dealer remuneration, electricity cost, insurance, repair and maintenance/water charges, communication expenses and conveyance, bank charges, taxes/ audit fees, uniforms, printing and stationery, consumables, staff welfare, etc.

(ii) Stock loss

(iii) Return on working capital

(iv) Return on net fixed assets

(c) to (e) The present structure of Dealer's commission does not contain any automatic escalation formula.

Supply of gas at regulated prices

3071. SHRI Y.S. CHOWDARY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: